

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00990/2018
Chandigarh, this the 29th day of April, 2019

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

Charanjit Singh, aged 49 years, s/o Sh. Ram Singh working as Assistant, Group B, Non Gazetted, O/o Debt Recovery Tribunal-II, Chandigarh, SCO No. 33-35, 1st Floor, Sector 17-A, Chandigarh – 160017.

....Applicant

(Present: Mr. R.K. Sharma, Advocate)

Versus

1. Union of India through the Secretary to Government of India, Ministry of Finance, Department of Financial Services, Parliament Street, New Delhi – 110001.
2. Debts Recovery Appellate Tribunal, Delhi. Apartment No. 318, 3rd Floor, Hotel Samrat, Chanakyapuri, New Delhi – 110021, through its Registrar.
3. Debt Recovery Tribunal-II, Chandigarh, SCO No. 33-35, 1st Floor, Sector 17-A, Chandigarh through its Registrar – 160017.
4. Presiding Officer, Debt Recovery Tribunal – II, Chandigarh, SCO No. 33-35, 1st Floor, Sector 17-A, Chandigarh – 160017.

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Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel informed this Court that pending this O.A., the respondents have declared the applicant ineligible for the post of Section Officer, against which he is claiming promotion in this case. He prayed that the applicant be allowed to withdraw the O.A., to enable him to file a fresh one, on the same cause of action,

with a challenge to the order declaring him ineligible for the post of
Section Officer.,

2. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 29.04.2019

